

SHRI A. G. KULKARNI: He is talking about man, moon or whom?

श्री राजनारायण : * * *

उपसभाध्यक्ष (श्री वत्सोपन्त ठेगड़ी) : आप विषय पर आइये और वाइंड अप कीजिये

श्री राजनारायण : * * *

चौखम्भा राज्य का जो सिद्धांत है उसके बिल्कुल विरुद्ध आज यह विधेयक आया है। इस ये मैं इस विधेयक का घोर विरोधी हूँ। मैं कहना चाहता हूँ कि हे कि श्री विद्याचरण सुकुल, इस देश को जनतंत्रीय बनाओ, इस देश को तानाशाही तरीके पर मत ले जाओ, उस देश को मैनेजरियल फार्म पर मत ले जाओ, इसको ब्यूरोक्रेटिक इम्पीरियलिज्म पर मत ले जाओ क्योंकि अगर देश को ब्यूरोक्रेटिक इम्पीरियलिज्म पर ले जाओगे तो देश का जनतंत्र सूख जायेगा, गांधी का सपना टूट जायेगा। मैं फिर कहना चाहता हूँ कि अगर कुछ सदबुद्धि श्री हथी जी और श्री सुकुल जी में आई तो मैं समझूंगा कि हमारा काम सफल हुआ, नहीं तो मैं यह समझूंगा कि जब तक हमारी तकत होगी नहीं तब तक यह सब चलता रहेगा।

SHRI M. RUTHNASWAMY (Tamil Nadu). Mr. Vice-Chairman, if I intervene in this debate at this stage, it is only to deal with the argument that was raised on this side of the House that in a Federation the States should be given absolute autonomy in regard to the maintenance of law and order. But may I point out that even in a Federation the Central Government is supreme and is charged with the duty of maintaining law and order in every part of the State? No doubt the States under the Constitution are endowed with the power of looking after law and order as their principal and primary concern, but while the maintenance of law and order is the primary and principal concern of the State, the maintenance of law and order is also the ultimate concern of the Central Government. That is so in every Federation. In the United States of America the States have much larger autonomy than our States in India, but

* * * Expunged as ordered by the Chair.

there the Federal Government has the militia, the Federal Government has the sheriffs, has a national police force also to intervene in the maintenance of law and order in the States. We saw during the Presidency of President Kennedy that in a Negro-dominated State, where the practice of segregation was enforced by the State Government, President Kennedy sent his national militia and the sheriffs to intervene in order to maintain the law of the Federation.

5 P.M.

Therefore, even in a Federation the Central Govt. is supreme and is charged with the duty of maintaining law and order in every part of the State. If law and order breaks down in any part of the State, even against the wishes of the State Government the Central Government has the power to intervene. It is not only in India that differences may arise between the State Governments and the Central Government. Such differences have occurred in the United States of America also, and in spite of those differences between the State Government and the Central Government the Central Government has had the legal authority to intervene in every part of the State, in every State in order to maintain law and order.

SHRI VIDYA CHARAN SHUKLA : Sir, I have nothing to say.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

STATEMENT RE ALLEGED CORRUPTION IN RELATION TO PURCHASE OF AIRCRAFT BY THE I.A.C.

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SHRIMATI SAROJINI MAHISHI) : Mr. Vice-Chairman, with your permission I would like to state that the matter pertaining to the purchase of planes by the I.A.C. was raised the other day in the House. With due deference to the House I would like to state that the matter has been referred to the C.B.I.

SHRI A. G. KULKARNI (Maharashtra): On a point of information. I want to know whether the matter has been given to the C.B.I. to enquire about the letter, inclusive of the officials and the Chairman of the I.A.C., or not. I want to know on that, whether the question of the officers inclusive of the Chairman has been referred to the C.B.I.

DR. (SHRIMATI) SAROJINI MAHISHI : The whole affair regarding

this has been entrusted to the C.B.I., and the C.B.I. is going into the matter.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past five of the clock till eleven of the clock on Tuesday, the 29th July, 1969.